

Notice of Attachment of Bank/Post office Account

Attachment Proceeding No. 15778 of 2026
Certificate No. 8511 of 2025

The Principal Officer /
Chairman & Managing Director / CEO
All the Banks/Post Offices in India

The Postmaster of all the Post Offices in India

1. Whereas a Recovery Certificate No. **8511 of 2025** dated January 07, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 55,21,000/- (Rupees Fifty-Five Lakh Twenty-one Thousands only) as detailed below along with interest/costs/charges/expenses etc. against **Add Life Pharma Ltd ["Defaulter"] (PAN-AAFCA5165L)** and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated January 07, 2025 has been issued **Add Life Pharma Ltd ["Defaulter"] (PAN- AAFCA5165L)**.

Description of Dues	Amount (in Rupees)
Penalty imposed by the Adjudicating Officer vide Order no. Order/PB/AO-39/2010 dated June 21, 2010 in the matter of Add Life Pharma Ltd.	20,00,000/-
Interest from June 2010 to January 2025 @ 1%. P.m.	35,20,000/-
Recovery Cost	1,000/-
Total	55,21,000/-

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/proceeds in the Bank/Post Office accounts held with your Bank/Post Office and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
- All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank/Post Office; and
 - All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.
4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:



- Details of all the Accounts including Lockers held by the defaulter with your Bank/Post office;
- Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
- Confirmation of Attachment of the said account(s) and lockers; and
- Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no Bank/ Post Office account/ balance with your Bank/Post Office.

- If the defaulter is not having any type of account with your Bank/Post Office, then the same need not be informed to SEBI.
- You are also directed to immediately attach any new account/s opened by the defaulter with your Bank/Post Office post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
- This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with relevant sections of the Income-tax Act.

Given under my hand and seal at Ahmedabad this 3rd day of September, 2026.

SEAL



Recovery Officer

जैनेन्द्र शांडिल्या / JAINENDRA SHANDILYA
बसुली अधिकारी एवं उप महाप्रबन्धक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
पश्चिमी प्रादेशिक कार्यालय / Western Regional Office
अहमदाबाद / Ahmedabad

Copy to:

Add Life Pharma Ltd

Address 1: 412-2/C, Payal Complex, Opp. Fortune Towers, Sayajigunj, Vadodara, 390020 Gujarat, India

Address 2: 305, Ashwamegh Avenue, Near Mithakhali under Bridge, Navrangpura, Ahmedabad – 380009, Gujarat india

Address 3: Survey No 322/E, Indrad Near Ankhhol Bus Stop, Kadi, Kalol road, Kadi, Gujarat - 382715

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.)